

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 219/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY Grand Reality Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 100 to 104

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A.K. SRIVASTAVA	ADVOCATE	PETITIONER	A.K. Srivastava
2.	C. BALOONI	Company Prosecutor	FOR D (NR)	(30)

ORDER

This is an application for Scheme of reduction of share capital filed under Section 101 to 104 of the Companies Act, 1956. In reply to the notice issued to the Regional Director, it has been pointed out on the basis of facts that in para 6(iv) the matter may be referred to the RBI as well as to the Income Tax Authority because when the share capital is accompanied by certain assets being given to the shareholders in the form of property or cash, the issue of taxability may arise.

In view thereof, let notice be issued to the Standing Counsel for the Income Tax Department attached with Hon'ble Delhi High Court and the RBI for 14th July, 2017.

List the matter on 14th July, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(R.VARADHARAJAN)
MEMBER(JUDICIAL)

05.05.2017
V.Sethi